

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 195/ND/2017
(CA-391/C-III/ND/2018)

In the matter of :

IndusInd Bank Ltd

vs.

Gallium Industries Ltd

.. PETITIONER

.. RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 05.12.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner/Op. Creditor: -

For the Respondent/Corporate Debtor :

For the Intervener : -

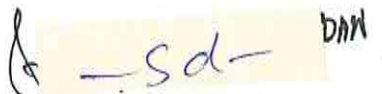
ORDER

In relation to the Application, Learned Counsel for the Respondent seeks one final indulgence before this Tribunal for filing reply. Taking into consideration the said representation, let reply be filed on or before Friday, the 7th Dec, 2018, failing which, right to file reply will be closed and this Tribunal will be constrained to proceed with the application without the reply of respondent.

Post the application for consideration on 19.12.2018.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

 DMK)

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit